

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
RAJESH BUILDSPACES PRIVATE LIMITED****RELEVANT PARTICULARS**

|    |   |   |
|----|---|---|
| 1  | Name of corporate debtor  | Rajesh Buildspaces Private Limited  |
| 2  | Date of incorporation of corporate debtor   | 15/05/2017  |
| 3  | Authority under which corporate debtor is incorporated / registered   | ROC Mumbai  |
| 4  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U45309MH2017PTC294834   |
| 5  | Address of the registered office and principal office (if any) of corporate debtor  | 139, Seksaria Chambers, 2nd Floor, Nagindas Master Road, Fort, Mumbai-400001  |
| 6  | Insolvency commencement date in respect of corporate debtor   | 18th February 2025, vide order of NCLT Mumbai Bench in CP (IB) 444/MB/2020 (order received on 20th February 2025)   |
| 7  | Estimated date of closure of insolvency resolution process  | 17th August 2025 (180 days from insolvency commencement date i.e. 18th February 2025)   |
| 8  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Vinod Tarachand Agrawal, Reg. No. IBBI/IPA-001/IP-P00641/2017-18/11090  |
| 9  | Address and e-mail of the interim resolution professional, as registered with the Board   | 204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email : ca.vinod@gmail.com   |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional   | VCAN Resolve IPE LLP<br>204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email : cirp.rajeshbuildspace@gmail.com  |
| 11 | Last date for submission of claims  | 04th March 2025   |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14 | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>ii) Physical Address : same as mentioned in point 10 and<br>iii) Email IRP at: cirp.rajeshbuildspace@gmail.com<br>b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rajesh Buildspaces Private Limited on 18 February 2025**.

The creditors of **Rajesh Buildspaces Private Limited**, are hereby called upon to submit their claims with proof on or before **04th of March, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Vinod Tarachand Agrawal**

**Interim Resolution Professional**

**Date : 21st February 2025**

**Place : Ahmedabad**

**Reg. No. IBBI/IPA-001/IP-P00641/2017-18/11090**

**TRENT LIMITED**  
Registered Office: Bombay House, 24, Horni Mody Street, Mumbai, Maharashtra - 400 001

**NOTICE FOR LOSS OF SHARE CERTIFICATES**  
NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has / have been lost / mislaid and the holder[s] of the said securities / applicant[s] has / have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered Office within 15 days from this date, else the company will proceed to issue duplicate certificate[s], without further intimation.

| Name[s] of holder[s]   | Kind of Securities and face value | No. of Securities | Folio No.  | Distinctive Number[s] |         |
|--|-----------------------------------|-------------------|------------|-----------------------|---------|
|  |                                   |                   |            | From                  | To      |
| Sarojben Ambalal Patel & Ambalal Desaihbhai Patel (Deceased) | Equity Shares Fv:- Rs.1/-         | 460               | LKS0028006 | 2656731               | 2657190 |

SAROJIBEN AMBALAL PATEL  
AMBALAL DESAIBHAI PATEL (DECEASED)  
[Name[s] of Shareholder]

Date: 20.02.2025  
Place: MUMBAI

**Galaxy Surfactants Limited**  
CIN: L39877MH1986PLC039877  
Registered office: C-49/2, TTC Industrial Area, Pawne, Navi Mumbai - 400 703, Maharashtra, India  
Tel: +91 22 2761 6666, Fax: +91 22 2761 5883/2761 5885  
Email: [investorservices@galaxysurfactants.com](mailto:investorservices@galaxysurfactants.com)  
Website: [www.galaxysurfactants.com](http://www.galaxysurfactants.com)

**NOTICE OF POSTAL BALLOT**  
Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 (the Act), read with the Companies (Management and Administration) Rules, 2014 as amended (Rules), read with the General Circular Nos. 14/2020 dated 8<sup>th</sup> April, 2020, 17/2020 dated 13<sup>th</sup> April, 2020, 11/2022 dated 28<sup>th</sup> December, 2022 and No. 09/2023 dated 25<sup>th</sup> September 2023, 09/2024 dated 19<sup>th</sup> September, 2024 issued by the Ministry of Corporate Affairs (MCA Circulars), and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and any other applicable provisions of the Acts, Rules, Regulations, Circulars and Notifications issued thereunder (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), the Company has on Thursday, February 20, 2025, sent to the Members, who have registered their e-mail IDs with Depository Participant(s) or with the Company, the Notice of Postal Ballot dated February 10, 2025 together with an Explanatory Statement pursuant to Section 102 of the Act, vide an e-mail through NSDL. The Board of Directors of the Company has appointed: S. N. ANANTHASUBRAMANIAN & Co. Practising Company Secretaries, to act as the Scrutinizer for conducting the Postal Ballot process, in a fair and transparent manner. Members are requested to provide their assent or dissent through e-voting only. The Company has availed the services of NSDL, for facilitating e-voting to enable the shareholders to cast their votes electronically. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice. Members are requested to note that the e-voting shall commence at 9.00 A.M. (IST) on Monday, February 24, 2025 and will end at 5.00 P.M. (IST) on Tuesday, March 25, 2025. In line with the MCA Circulars, the Postal Ballot Notice is being sent only through electronic mode to those Members whose email addresses are registered with the RTA/ Depositories. The communication of the assent or dissent of the Members would take place through the e-voting system only. The voting rights of Members shall be reckoned as on Friday, February 14, 2025 which is the 'cut-off date'. A person who is not a Member as on the 'cut-off date' should treat the Notice of Postal Ballot for information purpose only. The copy of the Postal Ballot Notice is available on the Company's website at [www.galaxysurfactants.com](http://www.galaxysurfactants.com), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively. Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites. Members holding shares in physical mode and who have not registered/updated their email address, bank details and other KYC details are requested to register their details by filling the form ISF-1 available on our website at <https://www.galaxysurfactants.com/pdf/downloads/Form-ISF-1-Update-of-PAN-KYC-details.pdf> and send it to our RTA along with supporting documents. Members holding shares in dematerialised mode are requested to register /update their email addresses with the relevant Depository Participants. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on 022 - 4886 7000 or send a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). The result of the e-voting by Postal Ballot will be announced by Thursday, March 27, 2025 at the Registered Office of the Company and shall be available on the Company's website [www.galaxysurfactants.com](http://www.galaxysurfactants.com)

February 20, 2025  
Navi Mumbai

By order of the Board of Directors  
Niranjan Ketkar  
Company Secretary  
M. No. A20002

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COMPANY SCHEME PETITION NO. 20 OF 2025  
CONNECTED WITH  
COMPANY SCHEME APPLICATION NO. 164 OF 2024  
In the matter of the Companies Act, 2013 (18 of 2013);  
AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed there under as in force from time to time.  
AND  
In the matter of Scheme of Amalgamation between MORVI RESORTS AND FARMS PRIVATE LIMITED ("Morvi" or "the Transferor Company" or "Petitioner Company No.1"), and KP RIDGE PRIVATE LIMITED ("KP Ridge" or "the Transferee Company" or "Petitioner Company No.2") and their respective shareholders.  
MORVI RESORTS AND FARMS PRIVATE LIMITED, (CIN - U55200MH1991PTC060913), a private limited company incorporated under the Companies Act, 1956, having its registered office at Flat No A-502, Meghdoot A CHS Ltd, Sahaji Rajje Marg, Vileparle Railway Station, Vile Parle East, Mumbai - 400057, Maharashtra, India ... Petitioner Company No.1/ Transferor Company  
KP RIDGE PRIVATE LIMITED, (CIN - U68100MH2023PTC412915), a private limited company incorporated under the Companies Act, 2013, having its registered office at Building No. G-3, Gala No. 3, Bhumi World Industrial Park, Pimpas Village, Mumbai-Nasik Highway, Before Kalyan - Bhiwandi Bypass, Thane - 421 302, Maharashtra, India ... Petitioner Company No.2/ Transferee Company  
For the purpose of this advertisement, Petitioner Company No.1 and Petitioner Company No.2 and are collectively referred to as the "Petitioner Companies".

**NOTICE OF PETITION**

A Company Scheme Petition under Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013 for the sanction of amalgamation embodied in the Scheme of Amalgamation between Morvi and KP Ridge, was presented by the Petitioner Companies on 29<sup>th</sup> November, 2024 and was admitted by Mumbai Bench of the National Company Law Tribunal at Mumbai on 23<sup>rd</sup> January, 2025. It is hereby informed that final hearing is fixed before the Hon'ble Tribunal taking company matters on 13<sup>th</sup> March, 2025 in the forenoon.  
Any one desirous of supporting or opposing the said Petition should send notice of his intention signed by him/her or his/her advocate with full name and address to the Petitioners or Petitioners' Professional, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioners' registered office or Petitioners' Professional not later than two days before the date fixed for the hearing of the Petition.  
Where the person seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the petition should be filed with this Hon'ble Tribunal, Mumbai Bench and a copy thereof to the Petitioners or Petitioners' Professional not later than 2 days before the hearing. A copy of the Petition will be furnished by the Petitioners or Petitioners' Professional to any person requiring the same on payment of the prescribed charges for the same.  
Dated this 21st day of February, 2025

Sd/-  
For M/s. A R C H AND ASSOCIATES  
Chartered Accountants  
1804, 18th Floor, Anmol Pride, Opp. Patel Auto, S. V Road, Goregaon (West), Mumbai - 400104  
Professional for the Petitioner Companies

FORM A  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF RAJESH BUILDSPACES PRIVATE LIMITED**

| RELEVANT PARTICULARS   |  |
|--|--|
| 1 Name of corporate debtor   | Rajesh Buildspaces Private Limited   |
| 2 Date of incorporation of corporate debtor  | 15/05/2017   |
| 3 Authority under which corporate debtor is incorporated / registered  | ROC Mumbai   |
| 4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U45309MH2017PTC294834  |
| 5 Address of the registered office and principal office (if any) of corporate debtor   | 139, Sekaria Chambers, 2nd Floor, Nagindas Master Road, Fort, Mumbai-400001  |
| 6 Insolvency commencement date in respect of corporate debtor  | 18th February 2025, vide order of NCLT Mumbai Bench in CP (IB) 444/MB/2020 (order received on 20th February 2025)  |
| 7 Estimated date of closure of insolvency resolution process   | 17th August 2025 (180 days from insolvency commencement date i.e. 18th February 2025)  |
| 8 Name and registration number of the insolvency professional acting as interim resolution professional                                  | Mr. Vinod Tarachand Agrawal, Reg. No. IBI/IIIPA-001/IP-P00641/2017-18/11090  |
| 9 Address and e-mail of the interim resolution professional, as registered with the Board  | 204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email : <a href="mailto:ca.vinod@gmail.com">ca.vinod@gmail.com</a>  |
| 10 Address and e-mail to be used for correspondence with the interim resolution professional   | VCAN Resolve IPE LLP 204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email : <a href="mailto:cirp.rajeshbuildspace@gmail.com">cirp.rajeshbuildspace@gmail.com</a>   |
| 11 Last date for submission of claims  | 04th March 2025  |
| 12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable   |
| 13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14 (a) Relevant Forms and (b) Details of authorized representatives are available at:  | a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>ii) Physical Address : same as mentioned in point 10 and<br>iii) Email IIP at: <a href="mailto:cirp.rajeshbuildspace@gmail.com">cirp.rajeshbuildspace@gmail.com</a><br>b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rajesh Buildspaces Private Limited on 18 February 2025**. The creditors of **Rajesh Buildspaces Private Limited**, are hereby called upon to submit their claims with proof on or before **04th of March, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Vinod Tarachand Agrawal  
Interim Resolution Professional  
Date : 21st February 2025  
Place : Ahmedabad  
Reg. No. IBI/IIIPA-001/IP-P00641/2017-18/11090

**बैंक ऑफ़ बड़ोदा**  
**Bank of Baroda**

**PREMISES REQUIRED**

Bank of Baroda invites offers from the Owners/ Power of Attorney Holders of ready premises on rental basis at ground floor (having occupancy certificate with clear title) with 24 hours access, clear visibility with 3 phase power connection for shifting of existing branches/ acquiring additional space in nearby/ adjacent areas for existing branches. The intending parties shall submit their offers in sealed cover mentioning therein the description of building, with a copy of floor plan and other terms and conditions such as rent (including property tax), period of lease, rental, deposit and other details to **Bank of Baroda, Mumbai Metro East Region, Bhandup, Mumbai, before 5.00 pm of 13.03.2025**. Priority would be given to the premises belonging to Public Sector Units/ Govt Departments.

| Sr. No. | LOCATION (On Rental basis on Ground floor) | Criteria | AREA IN CARPET (approx) |
|---------|--|----------|-------------------------|
| 1       | Shivaji Chowk Kalyan West                  | METRO    | 2000 to 2400 sqft       |
| 2       | Kinhavali                                  | RURAL    | 1200 to 1500 sqft       |
| 3       | Louiswadi Thane West                       | METRO    | 2000 to 2400 sqft       |

For details please log in on tender section of our website [www.bankofbaroda.com](http://www.bankofbaroda.com)  
The Bank reserves its right to accept or reject any offer without assigning reasons therefore.

REGIONAL MANAGER  
Bank of Baroda  
(Mumbai Metro East Region)

Place : Mumbai  
Date : 21.02.2025

**RSWM LIMITED**  
CIN: L17115RJ1960PLC008216  
Registered Office: Khairgram, P.O. Gulabpura - 311 021, Distt. Bhilwara, Rajasthan, Phone:+91-1483-223144 to 223150, 223478  
Fax:+91-1483-223361, 223479  
Corporate Office: Bhilwara Towers, A-12, Sector -1, Noida-201 301 (U.P.)  
Phone:+91-120-4390300 (EPABX), Fax:+91-120-4277841  
E-mail: [rswm.investor@injbhilwara.com](mailto:rswm.investor@injbhilwara.com); Website: [www.rswm.in](http://www.rswm.in)

**POSTAL BALLOT / E-VOTING NOTICE**

NOTICE is hereby given pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 including any statutory modification(s) or re-enactment thereof, for the time being in force ("the Rules") also read with General Circulars including No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ("MCA") ("hereinafter collectively referred to as MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") including any statutory modification or re-enactment thereof for the time being in force, Secretarial Standard -2 issued by the Institute of Company Secretaries of India and any other applicable laws and regulations, RSWM Limited ("the Company") has on **20<sup>th</sup> February, 2025** completed dispatch of the Postal Ballot Notice dated **12<sup>th</sup> February, 2025 ('Postal Ballot Notice')** by e-mail only to the Members whose names appear in the Register of Members/List of Beneficial Owners as received from National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL') (hereinafter collectively referred to as 'the Depositories') and whose e-mail addresses are available with the Depositories, the Company or Registrar and Share Transfer Agent of the Company viz. MCS Share Transfer Agent Ltd ('RTA') as on **Friday, 14<sup>th</sup> February , 2025 ('Cut-off Date')**. The voting rights shall also be reckoned on the paid-up value of shares registered in the name(s) of the Member(s) as on the Cut-off Date. A person whose name is recorded in the Register of Members/ Beneficial owners as on the Cut-off date shall only be entitled to avail the facility of remote e-voting/e-voting. Any recipient of the Postal Ballot Notice who was not a member of the Company as on the Cut-off date should treat the Postal Ballot Notice for information purpose only.

The Postal Ballot Notice comprises of following resolutions which are to be transacted through Postal Ballot by remote e-voting process (e-voting) only ("Postal Ballot").

| S. No. | Type of Resolution  | Particulars  |
|--------|---------------------|--|
| 1.     | Special Resolution  | Appointment of Shri Thomas Varghese (DIN: 02263496) as an Independent Director of the Company. |
| 2.     | Ordinary Resolution | Appointment of Shri Rajeev Gupta (DIN: 02049516) as Director of the Company.                   |
| 3.     | Special Resolution  | Appointment of Shri Rajeev Gupta (DIN: 02049516) as Joint Managing Director of the Company.    |

A copy of the Postal Ballot Notice is available on the website of the Company: [www.rswm.in](http://www.rswm.in) and in the relevant section of the website of BSE Limited ('BSE'): [www.bseindia.com](http://www.bseindia.com), National Stock Exchange of India Limited ('NSE'): [www.nseindia.com](http://www.nseindia.com), on which the equity shares of the Company are listed and also on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

Hence, in compliance with the requirements of the MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would only take place through the remote e-voting system.

The Company has engaged the services of National Securities Depository Limited (NSDL) for providing remote e-voting facilities to the Eligible Members, to enable them to cast their vote electronically and in a secure manner.

The remote e-voting period commences on **Friday, 21<sup>st</sup> February, 2025 at 9.00 A.M.** and ends on **Saturday, 22<sup>nd</sup> March, 2025 at 5.00 P.M. (both days inclusive)**. The remote e-voting shall not be allowed beyond the said date and time.

Members who are holding shares as on the Cut-off date i.e. Friday, 14<sup>th</sup> February, 2025 and who have not registered their e-mail may send an e-mail to [helpdesk@injbhilwara.com](mailto:helpdesk@injbhilwara.com) or [rswm.investor@injbhilwara.com](mailto:rswm.investor@injbhilwara.com) to receive copy of Postal Ballot Notice or download from the website of the Company i.e. [www.rswm.in](http://www.rswm.in) and also from the websites of the stock exchanges where the shares of the Company are listed i.e. BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited ([www.nseindia.com](http://www.nseindia.com)) and can vote electronically after following the instructions as mentioned at point No.9 of the Postal Ballot Notice.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on : 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre, Senior Manager, NSDL at [evoting@nsdl.com](mailto:evoting@nsdl.com).

In case of any further queries or grievances, Shri Surender Gupta, Company Secretary may be contacted at the following contact details: Shri Surender Gupta, Company Secretary, RSWM Limited, Bhilwara Towers, A-12, Sector -1, Noida - 201301 (U.P.), Tel: (0120) 4390300, Email: [rswm.investor@injbhilwara.com](mailto:rswm.investor@injbhilwara.com).

The resolution, if passed by the requisite majority, shall be deemed to have been passed as if the same has been passed at a general meeting of the members convened in that behalf. The resolution, if approved by the requisite majority of members by means of Postal Ballot (i.e. remote e-voting), shall be deemed to have been passed on the last date specified by the Company for remote e-voting, i.e. **Saturday, 22<sup>nd</sup> March, 2025**. The results shall be declared on or before **Tuesday, 25<sup>th</sup> March, 2025** by posting the same on the website of the Company ([www.rswm.in](http://www.rswm.in)), website of NSDL ([www.evoting.nsdl.com](http://www.evoting.nsdl.com)) and by filing with BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited ([www.nseindia.com](http://www.nseindia.com)) where shares of the Company are listed. It shall also be displayed on the Notice Board at the Registered Office & Corporate Office of the Company.

By order of the Board of Directors  
For RSWM Limited  
Sd/-  
Surender Gupta  
Vice President - Legal & Company Secretary  
M. No. FCS-2615

Place: Noida (U.P.)  
Date : 20<sup>th</sup> February, 2025

**Business Standard**  
**Manthan**

February 27, 28 | Taj Palace, New Delhi

For passes, visit [bit.ly/Manthan\\_BS](http://bit.ly/Manthan_BS)

India's economic reset amid a new world order



**Laveesh Bhandari**  
President, CSEP;  
Economist, Entrepreneur,  
Environment Evangelist



**Dharmakirti Joshi**  
Chief Economist, CRISIL



**Sundeep Sikka**  
ED & CEO,  
Nippon India Mutual Fund



**Tushar Vikram**  
CEO & Country Head  
India, Mashreq

Moderated by Nivedita Mookerji

Banking Partner: **المشرق mashreq**  
State Partner: Government of Madhya Pradesh  
Associate Sponsor: **PSIDA** (Public Sector Investment Development Agency), **INDIAN RAILWAY FINANCE CORPORATION** (Future on Track)

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